

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(Civil) No.923/2025

M/S. NIRDESA NETWORKS PRIVATE LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

(IA No. 244031/2025 - GRANT OF INTERIM RELIEF)

Date : 06-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Tarun Gulati, Sr. Adv.
Mr. Sudipta Bhattacharjee, Adv.
Mr. Onkar, Adv.
Mr. Rajat Mittal, AOR
Mr. Arjyadeep Roy, Adv.
Mr. Subham Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned Senior counsel appearing for the petitioner.
2. We take notice of the fact that the main matter i.e. SLP(C) Nos.19366-19369/2023 and other connected matters have been reserved for Judgment on 12-8-2025.
3. Tag with SLP(C) Nos.19366-19369/2023.
4. In the meantime, the further proceedings of the impugned show cause notice dated 12-4-2024 issued by the Additional Director, Directorate of Goods and Services Tax Intelligence, Karnataka Zonal Unit shall remain stayed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS(POOJA SHARMA)
COURT MASTER (NSH)